

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

9.

**IA 1847(MB)2024 IN
C.P. (IB)/533(MB)2023**

CORAM:

MS. ANU J. SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **23.04.2024**

NAME OF THE PARTIES: Yashraj Containeurs Limited

SECTION: 10, 60(5) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

1. Ld. Counsel for the Applicant present through virtual hearing, but appearance is not given in the chat box.
2. **IA-1847(MB)2024:** This is an application filed by the Applicant under rule 60(5) read with regulation 13 & 17 of the Insolvency and Bankruptcy Board of India (Liquidation Regulation), 2016, for placing on record list of creditors and constitution of CoC. The same is taken on record. Accordingly, IA-1847MB)2024 is **allowed and disposed of.**

Sd/-

ANU J. SINGH
Member (Technical)

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)